

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

Original Application No: 1012/92

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DATE OF DECISION 11.12.1992

Shri Tawmluaia Petitioner

Applicant in person Advocate for the Petitioners

Versus

Union of India & Ors. Respondent

Shri P.M. Pradhan Advocate for the Respondent(s)

CORAM:

The Hon'ble Shri Justice S.K.Dhaon, Vice Chairman

The Hon'ble ~~Shri~~ Ms. Usha Savara, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

*(S.K.Dhaon)*  
Vice Chairman

NS/

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, BOMBAY

OA.NO. 1012/92

Shri Tawnluiaia ... Applicant  
V/S.  
Union of India & Ors. ... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice S.K.Dhaon  
Hon'ble Member (A) Miss Usha Savara

Appearance

Applicant in person

Shri P.M.Pradhan  
Advocate  
for the Respondents

ORAL JUDGEMENT

Dated: 11.12.1992

(PER: S.K.Dhaon, Vice Chairman)

In compliance with the direction of the Principal Bench dated 30.11.1988 in the case of M.P.Singh and as confirmed by the Supreme Court by judgement dated 27.2.1990, a fresh seniority list had been prepared. By a communication dated 5.6.1992 the said list was circulated. In paragraph 5 of the said communication, it was mentioned that any representation regarding factual errors may be intimated to the Directorate General within a month of the date of the said communication. Instead of making a representation, the applicant has come to this Tribunal with the principal prayer that the seniority list aforementioned may be quashed in so far as it pertains to the applicant.

2. It appears that the matter has been hanging fire since long and the last list had been drawn up in accordance with the directions given by the Central Bench as confirmed by the Supreme Court. The matter must attain finality at some stage. However, since the applicant still feels aggrieved, he may even now make a representation to the appropriate authority.

If he does so within a period of two weeks from today, the same shall be entertained and disposed of on merits and in accordance with law. The authority concerned shall not take the plea that the applicant has preferred a belated representation.

3. Our attention has been drawn to an order dated 25.6.1991 passed by a Bench of this Tribunal at Calcutta. We have no doubt that the authority will also take into account the direction contained therein. The authority concerned shall endeavour to dispose of the representation by a speaking order as expeditiously as possible but not beyond a period of two months from the <sup>date of</sup> receipt of the same from the applicant along with a certified copy of this order. The applicant is permitted to submit his representation under Regd. Post A.D.

4. With these directions this application is disposed of finally but without any order as to costs.

*U. Savara*  
(MS. USHA SAVARA)

MEMBER (A)

*S.K.Dhaon*  
(S.K.DHAON)  
VICE CHAIRMAN

MRJ.